केन्द्रीय सूचना आयोग Central Information Commission

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Circular/DS (P) 2011/1-CIC

Notwithstanding anything contained in section 12 (4) of the RTI Act, the Chief Information Commissioner has decided to adopt rotation policy, wherein a Public Authority/Department/Ministry completing 2 years of its allocation with an IC would be considered for reallocation.

Dated: 30.06.2011

2. The following reallocation in respect of Public Authorities/Departments/Ministries is thus given effect to from 7th July, 2011.

SN	Ministries/PAs	Presently with	New Allocation
1.	Ministry of Labour & Employment	IC (SG)	CIC
	Punjab National Bank*[PNB]	CIC	
	Bank of Baroda*[BoB]		
	Canara Bank*		
	Central Bank*		
	Union Bank of India*[UBI]		
2.	All other Banks except the SBI & its	CIC/IC (DS)	IC (SG)
	Associates, PNB, BoB, Canara Bank, Central Bank and UBI		

Department of Atomic Energy UT of Andaman & Nicobar	CIC	
Ministry of External Affairs Ministry of Health & Family Welfare	IC (AD)	
Ministry of Environment & Forest Ministry of Information & Broadcasting		
Ministry of Tourism		
MCD*	IC (SG)	
All Public Authorities under GNCT, Delhi except MCD	IC (SG)	IC (AD)
	UT of Andaman & Nicobar Ministry of External Affairs Ministry of Health & Family Welfare Ministry of Environment & Forest Ministry of Information & Broadcasting Ministry of Tourism MCD*	UT of Andaman & Nicobar Ministry of External Affairs Ministry of Health & Family Welfare Ministry of Environment & Forest Ministry of Information & Broadcasting Ministry of Tourism MCD* IC (SG)

^{*} The Chief IC has not changed these Public Authorities and has allowed them to stay with the CIC/IC whom they were allocated earlier.

- 3. Fresh receipts in respect of the public authorities subjected to reallocation as above, would be sent to the registries w.e.f 7th of July, 20111 where the allocation is made vide this circular. The registries involved in transfer of the cases due to present reallocation are requested to ensure that the transfer process is completed latest by 10th of August, 2011 so that the hearings by the benches can begin from 16th of August, 2011 in respect of the cases of the Public Authorities indicated above.
- 4. For the purposes of handling RTI applications the principle of information/file(s) as held by the registries as on date of RTI application would be relied upon. It is further clarified that the disposed case file(s) need not be sent to the concerned registries unless complaint of non compliance is received.

5. This issue with the approval of Chief IC.

(Pankaj K P Shreyaskar)

Deputy Secretary and Joint Registrar

Tel. No. 26717354

- 1. PPS to Chief IC
- 2. PPS to IC (AD)/IC (MLS)/IC (SG)/IC (DS)/IC (SS)
- 3. PS to Secretary/PS to AS
- 4. DO to IC (AD)/DO to IC (SG)/DO to IC (MLS)/DO to IC (DS)/DO to IC (SS)
- 5. RTI Cell